

LOK SABHA

CORRIGENDA

to

THE COMPANIES BILL, 2009

[To be/As introduced in Lok Sabha]

1. Page (i), against clause No. 22, -

for "Powers of"

read "Power of"

2. Page (vi), against clause No. 217, -

for "sections 212 and 216"

read " sections 212 or 216"

3. Page 2, in lines 36 and 37,-

omit "published in the Official Gazette,"

4. Page 5, after line 7,-

insert "corporate laid before it in its annual general meeting is made up:

Provided that on an application made by a company or body corporate, the Tribunal may, if it is satisfied that the circumstances so warrant, allow any period as its financial year, whether that period is a year or not;

(zr) "foreign company" means any company or body corporate incorporated outside India which has a place of business in India whether established before or after the commencement of this Act;

(zs) "free reserves" means such reserves which, as per the latest audited balance sheet of a company, are available for distribution as dividend;

(zt) "Global Depository Receipt (GDR)" means any instrument in the form of a depository receipt, by whatever name called, created by a foreign depository outside India and authorised by a company making an issue of such depository receipts;

(zu) "Government company" means any company in which not less than fifty-one percent of the paid-up share capital is held by the Central Government, or by any State Government or Governments, or partly by the Central Government and partly by one or more State Governments, and includes a company which is a subsidiary company"

5. Page 7, line 36,-
for "Companies Act (Sikkim) 1961;"
read "Companies (Sikkim) Act, 1961;"

6. Page 26, line 20,-
for "term which extend"
read " term which may extend "

- 7 Page 27, line 6,-
for "duplicate of a certificate"
read "duplicate certificate "

8. Page 28, line 14,-
for "five lakhs rupees"
read "five lakh rupees"

9. Page 28, line 16,-
for "twent-five thousand"
read "twenty-five thousand"

10. Page 28, line 35,-
for "the share premium"
read "the securities premium"

11. Page 28, line 36,-
for "the share premium"
read "the securities premium"

12. Page 56, line 2,-
for "one lakh rupees which may"
read "one lakh rupees but which may"
13. Page 56, line 20,-
for "section 205(C)"
read "section 205 C"
14. Page 71, line 3,-
for " or State Government"
read " or the State Government"
15. Page 78, in the marginal heading against clause 160 ,-
for "estriptions n powers of oard"
read "Restrictions on powers of Board"
16. Page 79, in the marginal heading against clause 161 ,-
for "contribution"
read "contributions"
17. Page 79, in the marginal heading against clause 162 ,-
for "Disclosure interest director"
read "Disclosure of interest by director"

18. Page 112, line 39,-
for "strike its name off the register,"
read "strike off its name from the register,"
19. Page 113, line 40,-
for "Secton 224"
read "section 224"
20. Page 114, line 17,-
for "struck off the"
read "struck off from the"
21. Page 114, line 29,-
for "proceedings"
read "proceeding"
22. Page 114, line 38,-
for "obligations"
read "obligation"
23. Page 115, line 25,-
for "the receipt;"
read " its receipt;"
24. Page 115, line 46,-
for "the committee."
read "that committee."

25. Page 116, line 15,-
for "if it so thinks"
read "if it thinks"
26. Page 116, line 44,-
for "referred to under"
read "referred to in"
27. Page 117, line 6,-
for "such sick company;"
read "the sick company;"
28. Page 117, line 7,-
for "such sick company"
read "the sick company"
29. Page 117, line 8,-
for "such sick company"
read "such company"
30. Page 117, line 10,-
for "a sick company"
read "the sick company"
31. Page 117, lines 13,-
for "such sick"
read "the sick"

32. Page 117, line 20,-
for "the company"
read "the sick company"
33. Page 121, line 41,-
for "and manner "
read "and in such manner"
34. Page 122, line 21,-
for "pursuing that"
read "pursuing for"
35. Page 122, lines 26 and 27,-
for "affairs in such form and manner as may be prescribed within thirty days of the order:"
read "affairs within thirty days of the order in such form and in such manner as may be prescribed:"
36. Page 123, line 9,-
for "from panel"
read "from the panel"
37. Page 123, line 17,-
for "or its appointment."
read "appointment."
38. Page 123, line 40,-
for "of hearing to"
read "of being heard to"

39. Page 124, line 24,-
for "instituted "
read "instituted, or is instituted,"
40. Page 124, line 25,-
for "made or such scheme has been submitted, before"
read "made or is made or such scheme has been submitted, or is submitted, before"
41. Page 124, line 26,-
for "after the winding up order is made."
read "after the order for the winding up of the company."
42. Page 125, line 24,-
for "dissolved:"
read "be dissolved: "
43. Page 125, line 29,-
for "company dissolved."
read "company be dissolved."
44. Page 125, line 41,-
for "order such steps,"
read "order for taking such steps and measures,"
45. Page 126, line 11,-
for "*prima facie*"
read "or appears to be"

46. Page 126, line 30,-
for "company to"
read "company "
47. Page 127, line 44,-
for "such time not"
read "such time but not"
48. Page 127, line 47,-
for "three-fourth"
read "three-fourths "
49. Page 128, line 9,-
for "on receipt of application"
read "on an application"
50. Page 128, line 12,-
omit "on any application"
51. Page 130, line 6,-
for "furnish the Tribunal"
read "furnish to the Tribunal"
52. Page 136, line 15,-
for "and such"
read "and in such"

53. Page 164, line 3,-
omit "(Accounts Branch)"
54. Page 165, line 12,-
for "allowance"
read "allowances"
55. Page 184, line 11,-
for "If a copy has not field"
read " If a company has not filed"
56. Page 186, line 13,-
for " Companies Act,"
read "the Companies Act, "
57. Page 189, line 30,-
for "fulfillment"
read " fulfilment "
58. Page 189, line 9 from the bottom,-
for "correspond"
read "corresponds "
59. Page 194, line 26,-
for "schedule bank"
read "scheduled bank"

60. Page 195, in lines 18, 20, 21 and 23,-
for "accounts"
read " account "
61. Page 196, line 12 from the bottom,-
for "accounts"
read "account"
62. Page 196, line 11 from the bottom,-
for "consider"
read "considers"
63. Page 197, line 10,-
for "willfully"
read " wilfully"
64. Page 197, line 16,-
for "accounts"
read "account"
65. Page 200, line 4,-
for "caluse"
read "clause"
66. Page 202, line 3,-
for "provide"
read "provides"

67. Page 203, line 6,-
for "provide"
read "provides"
68. Page 203, line 11,-
for "seeks"
read "and seeks"
69. Page 203, line 14 from the bottom,-
for "accounts"
read "account"
70. Page 203, line 5 from the bottom,-
for "Procedures"
read "Procedure"
71. Page 203, in the last line,-
for "accounts"
read "account"
72. Page 204, line 23,-
for "deposit amount"
read "deposit an amount"
73. Page 206, in lines 12, 13 and 29,-
for "compromises"
read "compromise"

74. Page 206, line 13,-
for "arrangements"
read "arrangement"
75. Page 216, line 5 from the bottom,-
for "his"
read "This"
76. Page 220, line 4 from the bottom,-
for " after expiry"
read "after the expiry"
77. Page 226, line 11 from the bottom,-
for "constitution Benches"
read "constitution of Benches"
78. Page 228, line 12,-
for "before District Courts and High Courts"
read "before any District Court or a High Court"
79. Page 228, line 13,-
for "before District Courts or High Courts"
read "before any District Court or a High Court"
80. Page 228, line 16 from the bottom,-
for "by Central Government"
read by the Central Government"

81. Page 228, line 8 from the bottom,-

for "Governments"

read "Government"

82. Page 230, line 20,-

for "of Companies Act,1956 and Registration"

read "of the Companies Act, 1956 and the Registration"

83. Page 230, line 23,-

for "of Companies"

read "of the Companies"

NEW DELHI;

July 30, 2009

Sravana 8, 1931 (Saka)